

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1630
(TO BE ANSWERED ON THE 15th December 2025)

IMPACT OF PRIVATIZATION ON AIRPORT CHARGES

1630. SHRI SAKET GOKHALE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has conducted a detailed study on the impact of airport privatisation on levy of Airport Development Fees (ADF) and other User Development Fees (UDF) on passengers and if so, the details of the increase in charges at privatised airports during the last three years; and
- (b) the mechanism established to regulate the quality of essential passenger services and charges for non-aeronautical services (like parking, F&B) at privately operated airports?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a): Government of India has established an Independent Economic Regulator, i.e., Airports Economic Regulatory Authority of India (AERA), for determining tariff, including User Development Fee (UDF) for aeronautical service provided at major airports. AERA follows a uniform tariff methodology across major airports, regardless of ownership.

Presently, no Development Fee (DF) is levied at any of the airports in the country.

(b): Passenger satisfaction at major airports is measured through Airport Service Quality Survey (ASQ) conducted by Airport Council International (ACI). Vehicle parking rates, F&B are non-aeronautical revenue sources and their rates at PPP airports are not regulated by AERA.
